

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 109
IB-365(ND)/2018
TA No. 132/2018
Under Section 9 of IBC, 2016

In the matter of:

M/s TCI Express Ltd.

...Operational Creditor

Versus

M/s Kuldeep Impex Pvt. Ltd.

...Corporate Debtor

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAGHU NAYYAR, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Operational Creditor : Jatin Chawla, Adv.

For the Corporate Debtor : Amol Vyas, Adv.

ORDER

Heard Mr. Jatin Chawla, Adv. appearing for the Petitioner/Operational Creditor and Mr. Amol Vyas, Adv. appearing for the Respondent/Corporate Debtor. It has been submitted by both the learned counsels that matter has been finally settled and settled amount has been received by the Operational Creditor. Mr. Jatin Chawla, Adv. appearing for the Applicant/Operational Creditor submits that the Application may kindly be withdrawn. Prayer granted. The IB-365(ND)2018 TA No. 132/2018 is dismissed as withdrawn.

Sd-

(Deep Chandra Joshi)
Judicial Member

Sd-

(Raghu Nayyar)
Technical Member

May 20, 2022
RS/NK